

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3971 of 2020

Shahzad Quraishi **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Soumitra Baroi, Advocate
For the State : Mr. Ravi Prakash, Spl. P.P.

02/27.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Soumitra Baroi, learned counsel for the petitioner and Mr. Ravi Prakash, learned Spl. P.P. for the State.

The petitioner is an accused in connection with Special N.D.P.S. Case No. 7 of 2019 arising out of Dhanbad P.S. Case No. 201 of 2019.

It has been alleged that from the possession of the petitioner 46.339 grams of Heroin was seized.

It appears that 330 sachets of Heroin was seized each weighing about 0.310 milligrams which would total up to 102.300 milligrams which is a small quantity. The petitioner is in custody since 24.06.2019 and some of the co-accused persons have been granted bail by this Court in B.A. No. 2638 of 2020 and B.A. No. 3781 of 2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Sessions Judge, Dhanbad in connection with Special N.D.P.S. Case No. 7 of 2019 arising out of Dhanbad P.S. Case No. 201 of 2019.

(Rongon Mukhopadhyay, J.)